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FINANCIAL EXPRESS

Rs. in Lakhs except per share data

(Formerly known as Reliance Nippon Life Asset Management Limited) (CIN - L65910MH1995PLC220793)

Registered Office: 4th Floor, Tower A, Peninsula Business Park, Ganapatrao Kadam Marg, Lower Parel (W), Mumbai - 400 013. Tel No. +91 22 6808 7000 • Fax No. +91 22 6808 7097

Email: investorrelation@nipponindiaim.com Website: https://mf.nipponindiaim.com

Extract from the Unaudited Consolidated Financial Results of Nippon Life India Asset Management Limited for the quarter and half year ended September 30, 2021 (Rs. in crore except per share data)

SL.	Particulars	Quarte	r Ended	Half year Ended		
No.		30-Sep-21	30-Sep-20	30-Sep-21	30-Sep-20	
		Unaudited	Unaudited	Unaudited	Unaudited	
1.	Total Revenue from Operations	327.87	258.66	630.14	491.78	
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	282.80	190.96	518.83	390.63	
3.	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	282.80	190.96	518.83	390.63	
4.	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items) attributable to owners of the Company	213.72	145.31	395.26	301.61	
5.	Total Comprehensive income for the quarter attributable to owners of the Company	214.64	145.35	394.08	300.89	
6.	Share Capital	620.59	612.47	620.59	612.47	
7.	Earnings per Share (Basic & Diluted (Face Value of Rs. 10/- each)					
	(i) Basic (Rs.)	3.44	2.37	6.37	4.92	
	(ii) Diluted (Rs.)	3.37	2.34	6.25	4.87	

Management Limited for the quarter and half year ended September 30, 2021

(Rs. in crore except per share data)

SL.	Particulars	Quarte	r Ended	Half year Ended			
No.		30-Sep-21 30-Sep-20		30-Sep-21	30-Sep-20		
		Unaudited	Unaudited	Unaudited	Unaudited		
1.	Total Revenue from Operations	304.00	240.51	584.94	455.92		
2.	Profit before tax	265.75	185.62	489.12	378.05		
3.	Profit after tax	200.39	140.58	371.69	290.24		
4.	Total Comprehensive income	201.33	140.61	370.57	289.52		
3. The above is an extract of the detailed format of Financial Results filed with the Stock							

Exchanges on October 26, 2021 under Regulation 33 of the SEBI (Listing obligations and Disclosure Requirements) Regulations, 2015. The full format of the Financial Results are available on the company website, https://mf.nipponindiaim.com/ and on the websites of the Stock Exchange(s) i.e. www.bseindia.com and www.nseindia.com. For Nippon Life India Asset Management Limited

(formerly known as Reliance Nippon Life Asset Management Limited)

Date: October 26, 2021 Nilufer Shekhawat Company Secretary & Compliance Officer Place: Mumbai

MEENAKSHI ENTERPRISES LIMITED Corporate Identification Number: L51102TN1982PLC009711;

PRE-OFFER ADVERTISEMENT CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT OF

Registered Office: Portion No.F, Old No.24, New No. 45, Venkata Maistry Street, Mannady, Chennai - 600 001, Tamil Nadu, India; Contact Details: 044 - 4864 4050; Website: www.melnbfc.com; Email ID: investor@melnbfc.com;

This Pre-Offer Advertisement cum Corrigendum to the Detailed Public Statement ("Advertisement") is being issued by CapitalSquare Advisors Private Limited ("Manager to the Offer"), for and on behalf of Mr. Sajeeth Mohammed Salim ("Acquirer 1"), Mr. Disola Jose Koodaly ("Acquirer 2"), and Mr. M L Johny ("Acquirer 3") pursuant to the provisions of Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("SEBI (SAST) Regulations"), in respect of the Open Offer to acquire up to 32,24,000 (Thirty-Two Lakhs and Twenty-Four Thousand) fully paid-up equity shares of ₹10.00/- (Rupees Ten Only) ("Equity Shares") each representing 26.00% (Twenty-Six Percent) of the total paid-up Equity Share capital and voting share capital of Meenakshi Enterprises Limited ("MEL" or the "Target Company"), at price of ₹9.50/- (Rupees Nine and Fifty Paisa Only) per Equity Share, payable in cash ("Offer Price").

This Advertisement is to be read in conjunction with the Public Announcement dated Friday, July 16, 2021 ("PA"), the Detailed Public Statement dated Tuesday, July 20, 2021, which was published on Wednesday, July 21, 2021, in Financial Express (English daily) (All India Edition), Jansatta (Hindi daily) (All India Edition), Dihna Masu (Tamil daily) (Chennai Edition), and Mumbai Lakshadweep (Marathi daily) (Mumbai Edition) ("DPS");

- Offer Price: The Offer Price is ₹9.50/- (Rupees Nine and Fifty Paisa Only) payable in cash; Recommendations of the Committee of Independent Directors: The Committee of Independent Directors of the Target Company
- ("IDC") have opined that the Offer Price of ₹9.50/- (Rupees Nine and Fifty Paisa Only) per Equity Share is fair and reasonable in accordance with SEBI (SAST) Regulations. Further, the Recommendations of IDC dated Monday, October 25, 2021, was published on Tuesday, October 26, 2021 in the same newspapers in which the DPS was published; This Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations;
- Purva Sharegistry (India) Private Limited, Registrar to the Offer, has confirmed that the Letter of Offer to the Public Shareholders of the Target
- Company whose names appear as on the Identified Date i.e., Tuesday, October 12, 2021, have been dispatched through speed post and registered post on Thursday, October 21, 2021. Additionally, the electronic dispatch of Letter of Offer to those Public Shareholders who have registered their Email Addresses with the depositories has been completed on Thursday, October 21, 2021;
- 5. Please note that a copy of Letter of Offer (including Form of Acceptance-cum-Acknowledgement) is also available on SEBI's website at www.sebi.gov.in, Manager to the Offer's website at www.capitalsquare.in, and BSE Limited's website at www.bseindia.com;
- Public Shareholders are required to refer to the section titled "Procedure for Acceptance and Settlement of the Offer" beginning on page 18 of the Letter of Offer in relation to the procedure for tendering their Equity Shares in the Open Offer;

Instructions for the Public Shareholders a) In case the Equity Shares are held in physical form

providing relevant information and documents as mentioned in Paragraph 7.9 beginning on page 18 of the Letter of Offer along with Form

Public Shareholders holding Equity Shares in physical form may participate in this Open Offer by approaching their Selling Broker and

- In case the Equity Shares are held in demat form
- Public Shareholders holding the Equity Shares in demat form may participate in this Open Offer by approaching their Selling Broker and tender their Equity Shares in Open Offer as per the procedure as mentioned in Paragraph 7.10 beginning on page 19 of the Letter of Offer along with other details; All the observations received from Securities and Exchange Board of India vide letter bearing reference number SEBI/HO/CFD/DCR-III/
- OW/27740/1 dated Friday, October 08, 2021, in terms of Regulation 16 (4) of the SEBI (SAST) Regulations upon submission of Draft Letter of Offer, are duly incorporated in the Letter of Offer;
- There are no other material updates in relation to this Open Offer since the date of the PA, DPS and the Letter of Offer. As on the date of this Advertisement and in the best of knowledge of the Acquirers, there are no statutory approvals required to be implemented by them to complete this Open Offer.

9. Schedule of Activities

Schedule of Activities		nal Schedule	Revised Schedule		
	Day	Date	Day	Date	
Date of the Public Announcement	Friday	16 July, 2021	Friday	16 July, 2021	
Last date of publication of Detailed Public Statement in newspapers	Monday	26 July, 2021	Monday	26 July, 2021	
Last date of filing of the Draft Letter of Offer with SEBI	Monday	02 August, 2021	Monday	02 August, 2021	
Last date for public announcement for competing offer(s)#	Tuesday	17 August, 2021	Tuesday	17 August, 2021	
Last date by which SEBI's observations will be received	Wednesday	25 August, 2021	Friday@	08 October, 2021@	
Identified Date*	Friday	27 August, 2021	Tuesday	12 October, 2021	
Date by which the Letter of Offer will be dispatched to the shareholders whose names appear on the register of members on the Identified Date	Friday	03 September, 2021	Thursday	21 October, 2021	
Last date by which the committee of the independent director of the Target Company is required to give its recommendation to the Public Shareholders for this Open Offer	Wednesday	08 September, 2021	Tuesday	26 October, 2021	
Last date for revising the Offer Price / Offer Size	Thursday	09 September, 2021	Wednesday	27 October, 2021	
Date of publication of opening of Open Offer public announcement in the newspapers in which this Detailed Public Statement has been published	Thursday	09 September, 2021	Wednesday	27 October, 2021	
Date of commencement of tendering period ("Offer Opening Date")	Monday	13 September, 2021	Thursday	28 October, 2021	
Date of closure of tendering period ("Offer Closing Date")	Friday	24 September, 2021	Friday	12 November, 2021	
Last date of communicating the rejection/ acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders	Friday	08 October, 2021	Monday	29 November, 2021	
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The above timelines are prepared on the basis of timelines provided under the SEBI (SAST) Regulations. Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates; #There has been no competing offer;

@Actual date of receipt of SEBI's final observations on the Draft Letter of Offer;

*Identified Date is only for the purpose of determining the names of the Public Shareholders as on such date to whom the Letter of Offer would be sent. All the Public Shareholders (registered or unregistered) of the Equity Shares of the Target Company (except the Acquirers and the parties to the Share Purchase Agreement) are eligible to participate in this Open Offer any time before the closure of this Open Offer.

- 10. The Acquirers accept full responsibility for the information contained in this Advertisement and for the fulfillment of their obligations laid down in the SEBI (SAST) Regulations. A copy of this Advertisement shall also be available on website of the SEBI at www.sebi.gov.in and Manager to the Offer at www.capitalsquare.in;
- 11. The capitalized terms used in this Advertisement shall have the meaning assigned to them in the Letter of Offer, unless otherwise specified. Issued by the Manager to the Offer



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CAPITALSQUARE ADVISORS PRIVATE LIMITED 208, 2rd Floor, AARPEE Center, MIDC Road No 11, CTS 70, Andheri (East), Mumbai - 400093, Maharashtra, India;

Contact Details: +91-22-6684 9999/ +91 9874283532; Website: www.capitalsquare.in; Email Id: tanmoy.banerjee@capitalsquare.in/ mb@capitalsquare.in;

Contact Person: Mr. Tanmoy Banerjee; SEBI Registration No: INM000012219

> On behalf of the Acquirers Mr. Sajeeth Mohammed Salin

WEDNESDAY, OCTOBER 27, 2021

Government of India Ministry of Heavy Industries (MHI) Request for Proposal (RFP)

Production Linked Incentive (PLI) Scheme National Programme on Advanced Chemistry Cell (ACC) Battery Storage

MHI Government of India has released RFP for inviting bidders under the PLI Scheme for setting up manufacturing facilities for National Programme on Advanced Chemistry Cell (ACC) Battery Storage in India, with a total manufacturing capacity of 50 Giga Watt Hour (GWh) and with an outlay of Rs. 18,100 crore. The detailed document can be accessed on: https://eprocure.gov.in/eprocure/app vide No: 01/(05)/2019-AEI(19587)

Deputy Director, MHI MHI has already notified PLI Scheme for Automobiles and Auto components https://dhi.nic.in/

DAVP 18101/11/0001/2122

Invitation for submission of a Scheme of Compromise or Arrangement under Section 230 of the Companies Act, 2013 for Shrenuj & Company Limited (In Liquidation)

Registered Office: 405, Dharam Palace, 100-103, N S Patkar Marg, Mumbai- 400007

CIN:L99999MH1982PLC026903

Notice for Invitation for submission of a Scheme of Compromise or Arrangement under Section 230 of the Companies Act, 2013 for Shrenuj & Company Limited (presently in Liquidation under the Insolvency & Bankruptcy Code, 2016) from its Members or any Class of them, its Creditors or any Class of them. Shrenui & Company Limited (SCL) was incorporated on 13th April, 1982. The company was the first diamond company to introduce laser processing technology in India back in the year 1987. They

were into import, export of the polish diamonds and diamond lewellery. They were also in the retail side of diamond Shrenuj Company Limited has also created a new and unusual polished diamond cut diamonds through their business unit Trapez several of which are patented. Interested Members of SCL or any Class of them, its Creditors or any Class of them, who are eligible under the Companies Act 2013, the Insolvency & Bankruptcy Code, 2016 and any other applicable laws, may submit a Scheme of Compromise or Arrangement to the undersigned by

both, email (Password Protected File) and by way of a sealed envelope, at the email ids and address mentioned below. The Scheme should be submitted latest by Friday, 26.11.2021. For any further information or clarification, you may please reach out at eoi.shrenuj@gmail.com. Place: Mumbai Date: 27.10.2021

In the matter of Shrenuj and Company Limited IBBI Registration No.: IBBI/IPA-002/IP-N00109/2017-18/10257

Address: Waterfall Insolvency Professionals Pvt. Ltd, 1221, Maker Chamber V, Nariman Point, Mumbai- 400 021 Email ID: eoi.shrenuj@gmail.com

THE ANUP ENGINEERING LIMITED

CIN: L29306GJ2017PLC099085 Regd. Office: Behind 66 KV Elec. Sub Station, Odhav Road, Ahmedabad-382415

Tel. No: 079-22870622; Fax No: 079-22870642; Website: www.anupengg.com; Email: Investorconnect@anupengg.com EXTRACT OF UNAUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND HALF YEAR ENDED 30TH SEPTEMBER 2021

Sr.	Particulars	Quarter Ended			Half Ye	Year Ended	
No		30.09.2021	30.06.2021	30.09.2020	30.09.2021	30.09.2020	31.03.2021
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	8964.16	5239.24	8750.87	14203.40	11845.97	28268.39
2	Net Profit for the period (before Tax, Exceptional and/or Extraordinary items)	2032.71	982.58	1648.73	3015.29	2329.84	6146.50
3	Net Profit for the period before tax (after Exceptional and/or Extraordinary items)	2032.71	982.58	1648.73	3015.29	2329.84	6146.50
4	Net Profit for the period after tax (after Exceptional and/or Extraordinary items)	1574.08	789.76	1166.47	2363.84	1686.32	5352.32
5	Total Comprehensive Income for the period [Comprising Profit for the period (after	1573.58	789.27	1164.15	2362.85	1681.68	5350.34
Ш	tax) and Other Comprehensive Income (after tax)]						
6	Paid up Equity Share Capital	988.12	985.12	1020.82	988.12	1020.82	983.12
7	Reserves as shown in the Audited Balance Sheet						32731.79
8	Earnings Per Share (of Rs. 10/- each) Basic: (Rs.)	15.97	8.03	11.43	24.00	16.53	52.51
1	Diluted : (Rs.)	15.88	7.95	11.30	23.83	16.38	52.11

Notes: (1) The above consolidated financial results have been prepared in accordance with Indian Accounting Standards as prescribed under section 133 of the Companies Act 2013 read

with Rule 3 of the Companies (Indian Accounting Standards) Rules, 2015 as amended from time to time. (2) These financial results which have been subjected to review by the Auditors of the Company, were reviewed and recommended by the Audit Committee and subsequently approved by the Board of Directors at their meeting held on October 26, 2021 in terms of Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation 2015. The Statutory Auditors have expressed an unqualified opinion. (3) The Group's business activity falls within a single operating business segment of Engineering products. (4) The Group has considered the possible effects that may result from COVID-19 in preparation of these consolidated financial results including recoverability of its assets comprising Property, Plant and Equipment, Intangible Assets, Trade Receivables, inventory and other assets. In developing the assumptions relating to future uncertainties in the economic conditions due to COVID-19, the Group has considered internal and external information up to the date of approval of these consolidated financial results including economic forecasts and expects that the carrying amount of these assets are recoverable. The impact of the global health pandemic may be different from that estimated as at the date of approval of these consolidated financial results. (5) The Parliament of India has approved the Code on Social Security, 2020 (the Code) which may impact the contributions by the Group towards provident fund, gratuity and ESIC. The Code has been published in the Gazette of India. However, the effective date has not yet been notified. The Group will assess the impact of the Code when it comes into effect and will record related impact, if any, in the period the Code becomes effective. (6) The Company has decided to exercise the option permitted under section 115BAA of the Income-tax Act, 1961 for the year 2019-2020 as introduced by the Taxation Laws (Amendment) Ordinance, 2019 which was subsequently converted into an Act, at the time of filing return of income during the year ended March 31, 2021. Accordingly, the Company has recognised provision for income taxes based on the rate prescribed in the aforesaid section. Further, management reviewed current tax and the components of deferred tax assets/liabilities leading to a reassessment of its estimates compared to earlier periods. Such re-measurement and change in rate of tax resulted in one-time tax credit of Rs. 443.03 Lakhs for the year ended March 31, 2021. (7) The Board of Directors, at its meeting held on February 10, 2021, approved Buyback of the Company's fully paid-up equity shares of face value of Rs. 10/- each from the eligible equity shareholders of the Company other than Promoters, members of Promoter Group and persons in control of the Company, at a price not exceeding Rs. 800/- per equity share (Maximum Buyback price), for an aggregate amount not exceeding Rs. 25 Crores (Maximum Buyback size), payable in cash from the open market route through the stock exchange mechanism under the Companies Act, 2013 and SEBI Buyback Regulations. The Buyback commenced on February 24, 2021 and closed on March 15, 2021. Up to March 31, 2021, the Company has bought back 3,87,850 equity shares at an average price of Rs. 642.50 per equity share for an aggregate consideration of Rs. 24.92 Crores excluding Transaction Costs. All the shares bought back have been extinguished as per the records of the depositories. (8) During the quarter, the Company has issued 30,000 equity shares (quarter ended June 30, 2021: 20,000 equity shares; quarter ended September 30, 2020: 8,741 equity shares, Year ended March 31, 2021: 19,482 equity shares) under the Employees Stock Option Scheme. (9) Standalone Information: Rs. in Lakhs

Particulars	Quarter Ended			Half Year Ended		Year Ended		
	30.09.2021	30.06.2021	30.09.2020	30.09.2021	30.09.2020	31.03.2021		
	Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited		
Revenue	8981.59	5256.59	8750.87	14238.18	11845.97	28285.74		
Profit before Tax	2050.41	1000.67	1649.08	3051.08	2330.24	6170.61		
Profit after Tax	1591.78	807.85	1166.82	2399.63	1686.72	5376.43		
Other Comprehensive Income/(Loss) (net of tax)	(0.50)	(0.49)	(2.32)	(0.99)	(4.64)	(1.98)		
Total Comprehensive Income after tax	1591.28	807.36	1164.50	2398.64	1682.08	5374.45		
(10) Previous period figures have been regrouped/re-classified, wherever necessary to confirm to current period's classification								

The above is an extract of the detailed format of quarterly and half yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly and half yearly Financial Results are available on the Stock Exchange websites at www.bseindia.com and

www.nseindia.com and on the company's website www.anupengg.com. For The Anup Engineering Limited

Place: Ahmedabad Date: 26th October 2021 Sanjay S. Lalbhai Chairman DIN: 00008329

WORLD LEADER IN AIR COOLING

SYMPHONY LIMITED

(₹ in Crores) Extract of Unaudited Consolidated Financial Results for the Quarter and Half Year ended on September 30, 2021

Half Year Half Year Quarter Quarter Ended Ended Ended Ended **Particulars** 30-Sep-21 30-Sep-21 30-Sep-20 30-Sep-20 (Unaudited) (Unaudited) (Unaudited) (Unaudited) 220 345 Revenue from operations 450 191 Profit/(Loss) before exceptional items and tax 50 Exceptional Items Profit/(Loss) after exceptional items and before tax 50 Net Profit after Tax for the year/period 30 36 Total Comprehensive Income for the year/period [Comprising Profit for the year/period (after tax) and Other Comprehensive Income (after tax)] Paid-up Equity Share Capital (Face Value ₹ 2/- per share) Earnings Per Share (of ₹ 2/- each) Basic & diluted (₹) 5.19 2.17 2.39

EPS is not annualised for the quarter/half year ended September 30, 2021 and September 30, 2020. NOTES:

1. Key numbers of Standalone Results are as under:

Net Profit after Tax for the year/period

(₹ in Crores) Quarter Half Year Half Year Quarter Ended Ended Ended Ended **Particulars** 30-Sep-20 30-Sep-21 30-Sep-21 30-Sep-20 (Unaudited) (Unaudited) (Unaudited) (Unaudited) Revenue from operations 140 244 112 152 Profit/(Loss) before exceptional items and tax 50 35 Profit/(Loss) after exceptional items and before tax 50

2. The above is an extract of detailed format of quarterly/half year ended Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulation, 2015. The full format of the quarterly/half year ended Financial Results are available on the Stock Exchange websites www.nseindia.com, www. bseindia.com and on Company's website www.symphonylimited.com

> By Order Of The Board For Symphony Limited

Achal Bakeri

Chairman & Managing Director

DIN-00397573

Sympheny

World's Largest manufacture of Residential, Commercial and Industrial Air Coolers. Available in more than 60 countries. Symphony Limited, Symphony House, FP-12 TP-50, Bodakdev, Off SG Highway, Ahmedabad 380059, India. CIN: L32201GJ1988PLC010331 | Web: www.symphonylimited.com | Email: corporate@symphonylimited.com | Phone: +91-79-66211111 | Fax: +91-79-66211139

Place : Ahmedabad

Date: October 26, 2021

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